

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Contempt Case (AT) No. 21 of 2020**

**IN**

**Company Appeal (AT)(Insolvency) No. 752 of 2019**

**In the matter of:**

**AndalBonumalla**

**....Appellant**

**Vs.**

**Tomato Trading LLP &Ors.**

**...Respondents**

**Present**

**For Appellant: Mr. Sridhar Raj PS, Advocate.**

**For Respondents: Mr. AnkurKhandelwal, Advocate.**

**ORDER**  
**(Virtual Mode)**

**05.08.2020:** Learned Counsel for the Respondents appearing on behalf of the Resolution Professional is seeking time to file reply. He is directed to file reply positively within two weeks.

Let the matter be fixed on **26<sup>th</sup> August, 2020**.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

**[ShreeshMerla]**  
**Member (Technical)**

**Sim/md**